

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No.138 (ND)/2011

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

**NAME OF THE COMPANY: M/s Kamaljit Sachdeva & Ors. Vs. M/s Kewal Automobiles Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 634A**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Counsel for the Petitioner.

For the Respondent (s). Mr. Sumit Arora and Mr. Prashant Mehra, Advocates  
Mr. Anil Kumar, R-2

**ORDER**

Mr. Sumit Arora, Advocate, for the Respondent.

Ld. Counsel submits that someone had appeared on behalf of the Petitioner earlier in the day and submitted that the Petitioner's counsel was suffering from Dengue.

In view of the same, renotify this case on 8<sup>th</sup> December, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra,**  
**Member (J)**